

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

O.A No. 46 OF 2022 (SZ)

Perala Shekhar Rao

... Applicant

Versus

Union of India,
Rep.by its Secretary,
Union Ministry of Environment,
& Others

...Respondents

INDEX

S.NO.	DATE	PARTICULARS	PAGE NOS
1.	August 2023	Reply filed on behalf of 13th Respondent	1-6
2.	03.10.2013	EC,CTE along with work order issued in favour of the 13th Respondent Annexure 1	7-31
3.	29.11.2012	EC,CTE along with work order issued in favour of the 13th Respondent Annexure-2.	32-43.

DRAWN AND FILED BY

PLACE:CHENNAI

DATE: 14.8.23

T. Hemalatha
14/8/23

ADVOCATE FOR RESPONDENT NO.13

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

**O.A
No. 46 OF 2022 (SZ)**

1

Perala Shekhar Rao

Aged about 59 years, Occ: Social Worker

R/o. H.No.104, 11-14-262

Manjeer Heights - II, Chitra Layout,

L.B. Nagar, Hyderabad

Telangana State 500 074

Mail Id: advsravan@gmail.com

Mobile: 9676999194

... Applicant

Versus

Union of India,

Rep.by its Secretary,

Union Ministry of Environment,

Forest & CC

Indira paryavaranBhavan

New Delhi 110 003

Mail:secy-moef@nic.in

Phone 011 24695262, 24695265& Others

...Respondents

REPLY FILED ON BEHALF OF THE RESPONDENT NO.13

The 13th Respondent in the above application respectfully submit as follows:-

- 1) The above Application has been filed by the Applicant seeking for appropriate action by the Official Respondents in respect of alleged Environmental Violations by the Private Respondents in the Application.

For M/s. ARAVIND GRANITES

Proprietor

2) At the outset, it is submitted that the application itself is not maintainable on account of the fact that it is politically motivated and at the same time devoid of material particulars. The Applicant has made vague allegations without any supporting materials against the Private Respondents without ascertaining any factual position by approaching the statutory authorities in a proper manner. For example, the Applicant has alleged that the Private Respondents are operating their mines without any Environmental Clearance, consent from Pollution Control Board, etc while actually the Private Respondents have obtained all Environmental Clearances and are operating their mines in total compliance of the conditions of consent issued by the Pollution Control Board. The Applicant by filing this application without any substance is seeking for a roving enquiry by the Hon'ble Tribunal without presenting even some prima facie material to substantiate his accusations as against the Private Respondents. This would establish the fact that the application itself has been filed with an ulterior motive purely to threaten and harass the mining industries in order to make an unfair gain. The applicant is a politician and is attempting to abuse the process of court and therefore his conduct deserves to be deprecated by this Hon'ble Tribunal.

3) It is submitted that assuming the Environmental Concerns raised by the Applicant are really genuine, the Private Respondents would be obliged to collectively address all the issues in the interest of Environment. However, if the allegations are made only for the purpose of harassing the Private Respondents with a hidden agenda then the Applicants like the present one deserve strong condemnation by this Hon'ble Tribunal.

FOR M/s. ARAVIND GRANITES

Aravind
Proprietor

- 4) In so far as the contents of the application are concerned the Applicant has made general statements concerning the guidelines relating to the mining industry in paragraph 1. It is not known as to how the Applicant chose to target 13th Respondent alone as though the details of only these Respondents are available with him. This exposes the ulterior motive of the applicant. 3
- 5) The allegations in paragraphs 2 & 3 are denied. In so far as the Respondents are concerned there is no excess mining and the mine are being operated in accordance with the Environmental Clearance, Mining Rules and as per the conditions of consent issued by the TSPCB from time to time.
- 6) The pictures of wild animals and the photographs of mining areas as produced in para 5 cannot be correlated with the industries of the 13th Respondent. In the absence of any specific allegations as against the Respondents, the same cannot be answered. Similarly, the allegations in para 6 & 7 are too general in nature without pointing out any violation on the part of these Respondents.
- 7) The allegations in para 8 are made against the Official Respondents about which the Respondents are unable to offer any remarks. But in so far as this Respondent is concerned all amounts due towards mining charges have been periodically remitted by them. In so far as the complaint preferred by the Applicant as mentioned in para 9, it is submitted that except naming the Private Respondents and referring to a report of the year 2013 nothing has been brought out in the complaint to point out any violation on the part of this Respondent as on date.

FOR M/s. ARAVIND GRANITES

Proprietor

- 8) With regard to paras 10 to 12 of the application, it is submitted that when W.P.(PIL) No. 183/2018 has been filed before the Hon'ble High Court of Telangana seeking action by the Official Respondents in respect of the very same cause of action, the present application filed before this Hon'ble Tribunal is most inappropriate in as much as the Hon'ble High Court of Telanganais already seized of the issue and the same is pending. The Hon'ble Supreme Court of India has also in a recent judgment reported in (2022) 8 SCC 165has categorically held that when the matter is directly in issue before the Hon'ble High Court, the Hon'ble National Green Tribunal need not take cognizance of the very same issues as the sameis likely to result in conflict of decisions.
- 9) This Respondent emphatically deny the allegations in para 13 that the Private Respondents are influential and their family members are part of the Government and therefore the Official Respondents are not taking any action.
- 10) The grounds raised in para 14 (A) to 14 (J) are devoid of any substance in as much as general statements are made without any substance as to the nature of violation committed by the Private Respondents. In other words, the Applicant has approached this Hon'ble Tribunal without any material and seeking to have a roving enquiry while actually the Official Respondents are already taking care of implementation of all environmental norms. The Respondent is advised to submit that while the judgments referred to in the application have laid down indisputable legal propositionsof substantial importance relating to environment, the same have been quoted out of context and therefore are not applicable to the facts of the present case.

For M/s. ARAVIND GRANITES

A. Aravind
Proprietor

11) After this Hon'ble Tribunal directed by its order dated 19/04/2022 to file a report, the Respondents 3, 5, 7 & 9 have filed a detailed report dated 15/10/2022 before this Hon'ble Tribunal wherein they have set out the nature of mining operations being undertaken in Karim Nagar District, RajannaSircilla District, Peddapally District and Jagithyal District. The report which has been filed after a joint inspection by the concerned authorities clearly states that all the operating quarries are possessing valid environmental Clearance issued by the competent authority i.e. SEIAA as well as consent orders from the TSPCB. This respondent is filing herewith all statutory clearances in respect of the operation of their quarries issued by the authorities from time to time for the kind perusal and consideration of this Hon'ble Tribunal.

M/s. Aravind Granites (Respondent No.13)

S. No	Survey Number	Location	Environmental Clearance	CTE	CTO	Mining Lease
1	178	Edulagat tepally Village (2.0Ha)	Environmental Clearance issued by SEIAA Bearing No.347 dated 03.10.2013	CTE issued by APPCB dated 07.02.2013	CTO issued by TSPCB dated 06.02.2020 & 11.10.2021	Work order issued by Asst. Director of Mines Geology dated 27.01.2011 for a period of 20 years (Annexure-1)
2	178	Edulagat tepally Village (2.0Ha)	Environmental Clearance issued by SEIAA Bearing No.3829 dated 29.11.2012	CTE issued by APPCB dated 07.02.2013	CTO issued by TSPCB bearing No.853 dated 11.10.2021	Work order issued by Asst. Director of Mines Geology dated 16.05.2012 for a period of 20 years (Annexure-2)

12) In these circumstances, the Application filed by the Applicant making serious allegations without ascertaining the factual position obtaining in the case, whether willfully

For M/s. ARAVIND GRANITES

Aravind
Proprietor

or otherwise, cannot be countenanced and the Private Respondents have been unnecessarily made parties to this present case selectively only in order to harass them due to political vendetta. The Applicant deserves to be penalized for making wild allegations without any substance and for abuse of process of law.

Under these circumstances, 13th Respondent prays that this Hon'ble Tribunal may be pleased to dismiss Appeal No.46 of 2022 with costs and thus render justice.

Dated at Telangana on this the 23rd day of July 2023

FOR M/s. ARAVIND GRANITES
Aravind Vyas
Proprietor

13th Respondent

VERIFICATION

I, Aravind Vyas, M/s Aravind Granites, the 13th respondent herein do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at Telangana on this the 23rd day of July 2023

FOR M/s. ARAVIND GRANITES
Aravind Vyas
Proprietor

13th Respondent



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh
Government of India

Ministry of Environment & Forests

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

Annezuwe

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/KRMR - 347/2013 3940

Dt:03.10.2013

Sub: SEIAA, A.P. - 2.0 Ha. Colour Granite Mine of M/s. Aravind Granites, Sy.No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted vide Ir. dt. 24.06.2013, seeking Environmental Clearance for the proposed **Colour Granite Mine** in favour of **M/s. Aravind Granites, Sy.No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District**. It was reported that the nearest human habitation viz., Gattapally (V) exists at a distance of about 1.1 Km from the mine lease area. It was noted that the capital investment of the project is Rs. 80.0 Lakhs and capacity of the project is as follows:

Mining of Colour Granite: 9,360 m³/Annum.

II. It is a semi-mechanized opencast quarry. The Blocks are cut by using jack hammer drilling, blasting, Wedge-cutting and excavation. The separated blocks are dressed manually. It is reported that the life of the Mine is estimated as 49 years. The total mine lease area is 2.0 Ha.

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; & Office Memorandum dt. 18.05.2012 issued by the MoE&F, GOI. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 31.07.2013. The project is exempted from the process of public hearing as the mining lease area is less than 25 Ha., in accordance with the guidelines approved by the SEIAA, AP for processing the applications of mining projects. Based on the information furnished, presentation made by the proponent and the environmental consultant M/s. Global Enviro Labs, Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.09.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.

b) Water Pollution:-

- i. The source of water is bore wells. Total water requirement is 15.0 KLD. Out of that, 13.0 KLD is used for dust suppression; 1.0 KLD is used for development of green belt; 1.0 KLD is used for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

B. General Conditions:

- i. **This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.** It was reported that the life of the mine is 49 years.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.

- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iv. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA and Ministry's Regional office, Bangalore on 1st June and 1st December of each calendar year.
- v. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoE&F, Bangalore.
- vi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vii. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office, located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- viii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- ix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- x. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xii. The funds earmarked for environmental protection measures (Capital cost of Rs. 7.20 lakhs/annum & Recurring cost of Rs. 3.40 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xiii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xvi. The proponent shall obtain all other mandatory clearances from respective departments.
- xvii. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xix. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxi. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, A.P.

Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Arvind Vyas, Proprietor,
M/s. Aravind Granites,
(2.0 Ha. Colour Granite Mine),
H.No. 1-5-275, Kaman Road,
Karimnagar.
Ph: 9849059594.

-//T.C.F.B.O.//-


Senior Environmental Engineer
(Unit - I)



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

B.Madhusudhana Rao, M.E., LL.B.,
Joint Chief Environmental Engineer

4th Floor, Hyderabad Collectorate Complex,
Nampally, Hyderabad
Phone: 23202486, Fax: 23202503
Email: hyd.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE
CONSENT ORDER FOR ESTABLISHMENT

Order No.305 -RGM/APPCB/ZO-HYD/CFE/2013- 23]

Date:07.02.2013

Sub: PCB – ZOH – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Aravind Granites (2.00 Ha Colour Granite Mine), Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref: 1. Industry's CFE application received on 16.01.2013 at APPCB, RO, Ramagundam.
2. APPCB, R/o Ramagundam verification report dt. 28.01.2012, received on 29.01.2013
3. CFE Committee meeting held on 01.02.2013 at APPCB, Zonal Office, Hyderabad.

* * *

1. In the reference cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carry out mining of colour granite over an extent of 2.0 Ha as mentioned below, with a proposed project cost of Rs. 60.0 Lakhs (Rupees Sixty Lakhs only).

Proposed Product	Capacity
Mining of Colour Granite (over an extent of 2.0 Ha.)	3.94 m ³ /day

2. As per the application, the above activity is to be located at Sy.No.178, Edulagattepally (V), Manakondur (M), Karimnagar District.
3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Ramagundam, on 24.01.2013 and found that the industry is surrounded by East: Agricultural Lands; West: Hillock; North: Hillock & Vacant Land; South: Agricultural Lands.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Ramagundam and recommendation by the CFE Committee meeting held on 01.02.2013 at APPCB, Zonal Office, Hyderabad, hereby issues CONSENT FOR ESTABLISHMENT to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (I) only.
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Aravind Granites (2.00 Ha Colour Granite Mine),
H.No.1-5-275, Kaman Road,
Karimnagar District – 500 00T.
E-mail: Not mentioned

SCHEDULE - A

- 12
1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Industrial cooling.
 - b. Domestic purposes.
 - c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
 2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.
$$H = h + 0.2 \text{ SQRT (KVA)}$$

KVA = Total generation capacity, h = Height of building where DG Set is installed.
 3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
 4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
 5. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 16.11.2009.
 6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
 7. The solid waste arising in the premises shall be properly collected and disposed off.
 8. There shall not be any perceptible odour outside the industry's premises.
 9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
 10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
 11. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
 12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
 13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
 14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
 15. Andhra Pradesh Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
 16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

ground water is recharged by the storm water.

18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. This order is valid for a period of 5 years from the date of issue.
2. The industry shall report progress on implementation of the project to this office and A.P.Pollution Control Board, Regional Office, Warangal regularly.
3. The industry shall allocate Rs.60,000/- (1% of the project cost) towards Enterprise Social Responsibility activities.
4. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 2.0 Ha only.
5. The blocks shall be separated from the mother rock by jock hammer drilling, wedge cutting by wire saw. The separated blocks shall be dressed manually.
6. The industry shall not carry out any blasting operations.
7. The industry shall adopt wet drilling method to control dust emissions.
8. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
9. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
10. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Andhra Pradesh, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
11. The source of water is Bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Total (KLD)
1.	Dust Suppression & Drilling	1.2
2.	Domestic / Gardening/ irrigation	1.8
	Total	3.0 KLD

12. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total (KLD)	Mode of disposal
1.	Domestic	1.0	Septic tank followed by soak pit
	Total	1.0 KLD	

13. The industry shall comply with the following for controlling air pollution.

S. No	Details of Stack	Stack 1
1	Attached to	DG Set
2	Capacity	125 KVA

14

3	Fuel	HSD
4	Stack height from GL	$H = h + 0.2 (KVA)^{0.5}$ H = height of the stack from GL in mtrs. h = height of the building where DG set is installed, in mtrs.
5	Air Pollution Control Equipment	Acoustic enclosure
6	Standards to be complied	SPM - 115 mg/Nm ³

14. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.

- Road shall be graded to mitigate the dust emissions.
- Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- Water shall sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

15. The industry shall implement the following measures to reduce the noise pollution.

- The proper and regular maintenance of the vehicles and other equipment.
- Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
- Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.

16. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

17. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,

18. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.

19. The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Hazardous / as defined under HWM Rules, 2008	Method of Disposal
1.	Over burden (Top soil & rock waste) (2,600 m ³ /year)	---	Shall be dumped in the dump yard located in the western part of the quarry lease area.

20. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard in the western part of the quarry lease area.

21. The industry shall adopt the following measures to control erosion of dumps:

- Retention/toe walls shall be provided at the foot of the dumps.
- Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.

22. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.

23. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.

- and in all the vacant places within the industry premises with tall growing trees with wide leaf area.
25. The industry shall not dispose the solid waste outside the factory premises.
 26. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
 27. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
 28. The industry shall not take up trial production with out obtaining Consent for Operation of the Board.
 29. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
 30. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
 31. The industry shall comply with all the directions issued by the Board from time to time.
 32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 33. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the sinterest of environment protection.
 34. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.

B. [Signature] 7/12/13
JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Aravind Granites
(2.00 Ha Colour Granite Mine),
Sy.No.178, Edulagattepally (V),
Manakondur (M), Karimnagar District



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

G. Hanmantha Reddy
Joint Chief Environmental Engineer (FAC)

H.No.6-3-1219, TS No.1 Part,
Block C, Ward 91, Begumpet, Umanagar,
Near Country Club, Hyderabad - 500 016.
Phone: 040-23402495
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16

DESPATCHED
ON 07/02/2020

CONSENT & HW AUTHORIZATION ORDER - RED CATEGORY

Order No: 590-RGM/TSPCB/ZOH/CFO/2020- 869

Date: 06.02.2020

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s Aravind Granites,
(2.0 Ha Colour Granite Mine),
Sy. No. 178, Edulagattepally (V),
Manakondur (M), Karimnagar District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	0.5 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1.	Attached to D.G. Set of capacity - 82.5 KVA	---	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s Aravind Granites (2.0 Ha Colour Granite Mine), Sy. No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S.No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re-Cycling units.
2	Over burden (2,600 m ³ /year)	---	Shall be dumped in the dump yard towards Western side within the quarry lease area.

17
This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 2.0 Ha.)	25.64 m ³ /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2024

Sury 6/02/2020
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules A, B & C

To
Sri Aravind Vyas, Proprietor,
C/o M/s. Aravind Granites,
(2.0 Ha Colour Granite Mine),
H. No. 1-5-275, Kaman Road,
Karimnagar - 505 001
Email Id: suryanarayana222@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

SCHEDULE - A

1. The applicant shall make applications **through online** for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules **atleast 120 days before the date of expiry of this order**, along with prescribed fee under Water and Air Acts for obtaining consent of the Board **along with detailed compliance to the conditions stipulated in the CFO.**
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up **THREE** Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-

18

19
compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.

- 20
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
 28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
 30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
 31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
 32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
 33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
 34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl No	Purpose	Quantity
1.	Dust suppression & Drilling	14.0 KLD
2.	Domestic	1.0 KLD
Total:		15.0 KLD

2. The industry shall remit water Cess as per the assessment orders as and when issued by Board.
3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter (PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
 Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.

- 291
5. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
 6. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
 7. The industry shall carry out only semi-mechanized open casting mining and shall carryout colour granite mining in an area of 2.0 Ha only.
 8. The blocks are cut by using jack hammer drilling, blasting and wedge cutting by wire saw. The separated blocks shall be dressed manually.
 9. The industry shall adopt wet drilling and wire saw cutting method to control dust emissions.
 10. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
 11. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
 12. The industry shall scrupulously comply with conditions stipulated by the SEIAA, Telangana State (Formerly Andhra Pradesh), Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 03.10.2013.
 13. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
 14. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
 15. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
 16. The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
 17. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
 18. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stocked properly with proper slope with adequate measures and should be used for plantation purpose.
 19. The rock waste shall be dumped in the dump yard towards north-west side within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under no circumstances. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.

20. The industry shall adopt the following measures to control erosion of dumps:
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
21. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
22. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
23. The industry shall take measures for refilling of the mine with ash, overburden waste and the mine shall be brought to the original condition.
24. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
25. The industry shall comply with all the directions issued by the Board from time to time.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
28. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.
29. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.

SCHEDULE - C
(See Rule 6(2))

- (Conditions of Authorization for occupier or operator handling hazardous wastes)
1. The industry shall give top priority for waste minimization and cleaner production practices.
 2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
 3. The industry shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
 4. The industry shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
 5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
 6. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
 7. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
 8. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
 9. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
 10. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.

- 22
11. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
 12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
 13. The industry shall dispose the e-waste to authorized recyclers / re-processors only.

Sd/- 06/02/2020
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s Aravind Granites,
(2.0 Ha Colour Granite Mine),
Sy. No. 178, Edulagattepally (V),
Manakondur (M), Karimnagar District.



TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD

D. Krupanand
Joint Chief Environmental Engineer

H.No.6-3-1219, TS No.1 Part,
Block - C, Ward No.91, Near Country Club, Uma
Nagar, Begumpet, Hyderabad.

Phone No: 040-23402495

Email: jcee-zhyd-tspcb@telangana.gov.in

DESPATCHED
ON... 11/10/2021

CONSENT & HW AUTHORIZATION ORDER – RED CATEGORY

Order No: 305-RGM/TSPCB/ZOH/CFO/2021- 853

Date: 11.10.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to.

M/s. Aravind Granites
(2.0 Ha. of colour granite mine),
Sy No. 178, Edulagattepally (V),
Manakondur (M), Karimnagar District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluent	1.0 KLD	Septic tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emissions standards
1	Attached to D.G. Set of capacity – 125 KVA	----	SPM – 115 mg/Nm ³

iii) Hazardous Waste Authorization: Form – 2) [See Rule 6(2)]:

M/s. Aravind Granites (2.0 Ha. of colour granite mine), Sy No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No	Name and quantity of the Hazardous waste	Stream	Disposal option
1	Waste Oil (20 LPA)	5.1 of Sch-I	Shall be sold to authorized waste oil Re-Processors / Re – Cycling units.
2	Overburden / waste of granite blocks (2,600 m ³ /Annum)	---	Shall be dumped in the dump yard within the quarry lease area.

25 This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S.No.	Product	Capacity
1.	Mining of Colour Granite (over an extent of 2.0 Ha.)	3.94 m ³ /day

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31.12.2026


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C.

To
M/s. Aravind Granites
(2.0 Ha. of colour granite mine),
Sy No. 178, Edulagattepally (V),
Manakondur (M), Karimnagar District
Email Id: kiwislabhyd@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information.
Copy to the Environmental Engineer, TSPCB, Regional Office, Ramagundam for information.

SCHEDULE – A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>). 26
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
4. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
5. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
6. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
7. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
8.
 - a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
 - b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book
9. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
10. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
11. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
12. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.

- 27
13. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
 14. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
 15. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
 16. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
 17. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
 18. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
 19. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
 20. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
 21. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
 22. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
 23. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
 24. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
 25. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
 26. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
 27. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of

Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

28. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
29. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981

SCHEDULE - B

Special Conditions

1. **The CFO & HWA order issued to M/s. Aravind Granites (2.0 Ha. of colour granite mine), Sy No. 178, Edulagattepally (V), Manakondur (M), Karimnagar District vide Consent Order No. 124-HYD/TSPCB/ZO-HYD/CFO/2020-869, date: 06.02.2020 which is valid upto 31.12.2024 stands cancelled.**
2. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

SI No	Purpose	Quantity
1.	Dust Suppression & Drilling	1.2 KLD
2.	Green belt development	0.4 KLD
3.	Domestic	1.4 KLD
	T O T A L	3.0 KLD

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S.No	Parameters	Standards in µg/m ³ ;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
5. The industry shall carry out semi mechanized open cast quarry method. The blocks are cut by using jack hammer drilling, wire saw cutting or wedge-cutting and excavation by low explosive blasting and shall carryout mining of colour granite in an area of 2.0 Ha. only.
6. Wet drilling & wire saw cutting method shall to adopted to control dust emissions. Delay detonators and shock tube initial system for blasting shall be used so as to reduce vibration and dust.
7. Fugitive dust emissions from all the sources should be controlled regularly. The industry shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
8. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on dt.16.11.2009.

- 22
9. The industry shall scrupulously comply with conditions stipulated by the SEIAA (State level Environment Impact Assessment Authority), Telangana State, Govt. of India, MoEF, Hyderabad in the Environmental Clearance order dated 29.11.2012.
 10. The industry shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
 - The industry shall not cause any pollution to the surrounding agricultural lands
 11. The industry shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
 - The industry shall provide ear plugs / muffs for the workers engaged in the operations of HEMM, etc.,
 12. The industry shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.
 13. The industry shall collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard towards north-east side within the quarry lease area. Under no circumstances, the industry shall not dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also if complaints were received from the surroundings without any further notice.
 14. The industry shall adopt the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 15. Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures shall be taken for rainwater harvesting.
 16. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
 17. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
 18. The industry shall comply with all the directions issued by the Board from time to time.
 19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
 20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

21. This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board. 30
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C

(See Rule 6(2))

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTE]

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store hazardous waste for more than 180 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016 and its amendment thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors / Recyclers. The industry shall check the certificate/Authorisation/ order of MoEF issued to the Re-user/Recycler units while disposing the waste oil. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
5. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
6. The industry shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 20(2) of the Hazardous & other wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof
7. The industry shall maintain proper records for Hazardous Wastes disposal and its concurrence with Authorization. In case of Violation in generation, industry shall submit explanation and obtain amendment in Environmental Clearance/CFE/CFO in this regard.
8. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.


JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Aravind Granites
(2.0 Ha. of colour granite mine),
Sy No. 178, Edulagattepally (V),
Manakondur (M), Karimnagar District.

(3)

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.
(Present: Sri K. Laxman Babu, B.Sc. Assistant Director)

Proceedings No. 9845/Q1/09

Dated: 27-01-2011

Sub:- Mines and Quarries - Quarry lease for Colour Granite over an extent of 2.00 Hects in Sy.No. 178 of Edulagattepally Village, Manakondur Mandal, Karimnagar District for a period of 20 years Granted to M/s. Aravind Granites, Proprietor: Sri Aravind Vyas - Execution of lease deed on -01-2011 - Work Orders - Issued.

Ref:- The Director of Mines and Geology, Hyderabad Progs.No. 41682/R6-3/09 dated 08-12-2010.

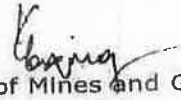
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ORDER:

The Director of Mines and Geology, Hyderabad has granted a Quarry lease for Colour Granite over an extent of 2.00 Hects in Sy.No. 178 of Edulagattepally Village, Manakondur Mandal, Karimnagar District for period of 20 years in favour of M/s. Aravind Granites vide reference cited.

Hence, sanction is here by accorded to M/s. Aravind Granites to work Colour Granite over an extent of 2.00 Hects in Sy.No. 178 of Edulagattepally Village, Manakondur Mandal, Karimnagar District for a period 20 years from 27-01-2011 to 26-01-2031 subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the Government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level. The lessee should submit scheme of Prospecting and Mining Plan on or before 31-03-2011.


Asst. Director of Mines and Geology,
Karimnagar.

To
M/s. Aravind Granites,
Prop: Sri Aravind Vyas,
H.No. 1-5-275, Kaman Road,
Karimnagar.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of Information.
- Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of Information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of Information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of information.
- Copy submitted to Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of information.
- Copy to the Tahsildar, Manakondur Mandal, Karimnagar District for favour of Information.

Annexure - 2.

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY: KARIMNAGAR.
(Present: Sri K. Lakshman Babu, Asst. Assistant Director)

Proceedings No. 1824/Q1/11

Dated: 16-05-2012

32

Sub:- Mines and Quarries. Renewal of Quarry lease for Colour Granite over an extent of 2.00 Hects in Sy.No. 178 of Edulagattepally Village, Manakondur Mandal, Karimnagar District - for a further period of 20 years Granted to M/s Aravind Granites, Prop: Sri Aravind Vyas - Execution 1st Renewal of quarry lease deed on 16-05-2012 - Work Orders - Issued.

Ref:- The Director of Mines and Geology, Hyderabad Progs.No. 10263/R6-3/11 dated 19-04-2012.

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ORDER:

The Director of Mines and Geology, Hyderabad has granted the 1st Renewal of Quarry lease for Colour Granite over an extent of 2.00 Hects in Sy.No. 178 of Edulagattepally Village, Manakondur Mandal, Karimnagar District for a further period of 20 years with effect from **15-12-2012** in favour of M/s. Aravind Granites vide reference cited.

Hence, sanction is here by accorded to M/s. Aravind Granites to work Colour Granite over an extent of 2.00 Hectare in Sy.No. 178 of Edulagattepally Village, Manakondur Mandal, Karimnagar District for a further period 20 years from **16-12-2012 to 15-12-2032** subject to the provisions of the Andhra Pradesh Minor Mineral Concession Rules, 1966 and Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereon from time to time and special conditions specified in the original grant order and in the appendix enclosed to the order.

The Lessee should maintain all the records and accounts required by the government and submit quarterly/Annual returns in the prescribed proformas so as to reach the Director of Mines and Geology, Hyderabad, Deputy Director of Mines and Geology, Warangal and Assistant Director of Mines and Geology, Karimnagar not later than the time limit fixed by the Government. The Lessee should erect the boundary pillars on all sides to delineate the granted area, with not less than 1mt from the surface of the ground level.


Asst. Director of Mines and Geology,
Karimnagar.

To
M/s. Aravind Granites,
Prop: Sri Arvind Vyas,
H.NO. 1-5-275, Kaman Road,
Karimnagar.

- Copy submitted to the Director of Mines and Geology, Hyderabad for favour of Information.
- Copy submitted to the Zonal Joint Director of Mines & Geology, Hyderabad for favour of Information.
- Copy submitted to the Deputy Director of Mines and Geology, Warangal for favour of Information.
- Copy submitted to Director of Mines safety, Hyderabad for favour of information.
- Copy submitted to Controller General, Indian Bureau of Mines Nagpur for favour of Information.
- Copy submitted to the Asst. Director of Mines & Geology (Vigilance), Karimnagar for favour of Information.
- Copy to the Tahsildar, Manakondur Mandal, Karimnagar District for favour of information.

भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



ONE HUNDRED RUPEES

भारत INDIA
INDIA NON JUDICIAL

ఆంధ్ర ప్రదేశ్ రాష్ట్రం ANDHRA PRADESH

S.No. 2391 Date 16.5.2012 Rs 100
Sold To Arvind Vyas of Jagannth Vyas
R/o Jagannth Vyas
For Whome Arvind Vyas FORM - G
[See Rule 8]

AS 649345
NON JUDICIAL
LICENSING
KARIMNAGAR
NO. 1001/2012
KARIMNAGAR

Form of lease (Minor Minerals) to Private Persons

This indenture made the 16th day of May, 2012 between the Government of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the part and M/s. Arvind Granites, Prop: Sri Sri Arvind Vyas, H.No. 1-5-275, Kaman Road, Karimnagar hereinafter called the "Lessee" which expression shall where the context so admits include his heirs, executors, administrators, representatives and assigns) of the other part.

Lessee

Arvind Vyas

Asst. Director of Mines & Geology,
Karimnagar

FORM - G
(See Rule 8)
Form of lease (Minor Minerals) to Private Persons



This Indenture made the 04th day of May, 2012 between the Government of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the part and **M/s. Arvind Granites, Prop: Sri Sri Arvind Vyas, H.No. 1-5-275, Kaman Road, Karimnagar** hereinafter called the "Lessee" which expression shall where the context so admits include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in [sealed tender-cum-public auction] of the lands in the **Karimnagar** District for the purpose of quarrying for **Colour Granite** and has deposits with Asst. Director of Mines & Geology, Karimnagar the sum of **Rs. 88,000/- (Rupees Eighty Eight Thousand Only)** as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained.

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the terms and at the (knocked down) amount dead rent and seigniorage fee and subject also to the covenants and conditions and conditions hereinafter contained now this Indenture witnesses as follows:

The lessor hereby demises to the lessee all those several pieces or pieces of land situated in the village **Edulagattepally Village** in the sub-registration district of **Manakondur Mandal** and registration District of **Karimnagar** in Andhra Pradesh being more particularly described in the Schedule hereunder written and delineated in the map or plan hereinto annexed and therein coloured.

2. These are included in the said demise and for the purpose thereof following liberties:-

- I. To get from the said demised pieces of land.
- II. For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners or tenants of the lessors in respect of such water.
- III. Generally to do all things which shall be convenient or necessary for getting the **Colour Granite** and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

Lessee

For M/s. Arvind Granites

Arvind Vyas
Proprietor

K. Ban
Asst. Director of Mines & Geology,
Karimnagar

...se are excepted and reserved to the lessor out of this demise:-

I. All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of lands by the lessee.

II. Liberty for the lessor or other persons authorized by him to search for, work, get, carry away and dispose of the excepted minerals and other substances for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make, erect and use all pits, machinery buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the term of **20 (Twenty) years of 1st Renewal from 16-12-2012 to 15-12-2032** determinable as hereinafter provided.

5. The lessee hereby agrees to pay during the said term the following dead rent and seigniorage fee whichever is higher and also all cesses which may from time be imposed by the Government.

I. The yearly dead rent of Rs. **44,000/-** per Hectare per Annum in respect of the said demised pieces of land.

II. A seigniorage fee of Rs.1925/- for Super Gang-saw above 300 x 180 Cms in size, Rs. 1,625/- for Mini Gang-saw above 250 x 150 and less-than 300 x 180 Cms in size, Rs.1,650/- for below 270 x 150 Cms size and Rs.825/- for below 75 Cms size in respect of the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of dead rent and the seigniorage.

7. It is hereby agreed and declared that in regard to the said [Knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

I. The said dead rent of Rs. **44,000/-** per Hectare per Annum shall be paid without any deduction on the **28th** day of **February** in every year in advance.

II. The said seigniorage fee of Rs.1,925/- for Super Gang-saw above 300 x 180 Cms in size, Rs. 825/- for Mini Gang-saw above 270 x 150 and less-than 300 x 180 Cms in size, Rs.1,650/- for below 270 x 150 Cms size and Rs.825/- for below 75 Cms size per cubic metre shall be paid before the same is removed from the said demised pieces of land.

8. The lessee hereby covenants with the lessor as follows.

I. To pay the [knocked down amount] Dead rent and Seigniorage Fee on the days and in manner aforesaid.

Lessee

For M/s. Aravind Granite

Aravind
Proprietor

Asst. Director of Mines & Geology,
Karimnagar

II. To bear, pay and discharge, all existing and future rates, taxes, assessments, duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and selgnorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from. 26

II (A). Should any rent, selgnorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee / lessees within the prescribed time, the same may be recovered together with simple interest due thereon at rate of 24% per annum on a certificate of such officer as may be specified by the State Government by General or special order in the same manner as arrears of land revenue.

III. Before digging or opening any part of the said demised pieces of land for extracting substance carefully to remove the surface soil to depth of at least _____ meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a State fit for cultivation as hereinafter provided.

IV. To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.

V. Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-public auction for sand is not open for transfer]

VI. After working out any part of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.

VII. That the lessee shall keep correct accounts in such form as the ADM & G concerned shall from time to time require and direct, showing the quantities and other particulars of the said mineral obtained by the lessees from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall from time to time, when so directed by the ADM & G concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall from time to time, require and direct.

VIII. That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the ADM&G concerned who shall obtain orders of the Government regarding the working of the same.

Lessee

For M/s. Aravind Granite

Aravind
Proprietor

Asst. Director of Mines & Geology,
Karimnagar

IX. That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose, to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.

X. The lessee shall without delay send to the ADM&G report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.

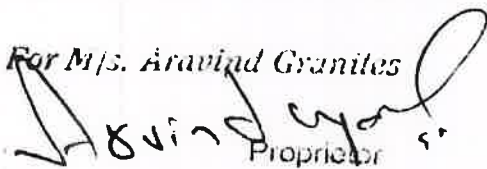
XI. That the lessee shall not without the express sanction in writing of the said ADM&G concerned cut down or injure any timber or trees on the said lands but he may clear away brushwood or under growth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring tree growth in the said lands to the departments concerned.

XII. That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.

XIII. That if required by the Asst. Director of Mines & Geology, erect and maintain at his own expense, boundary pillars of substantial material standing not less than of three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.

XIV. If any mineral is not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of the Director of Mines & Geology and without payment of the Seigniorage Fee and the acreage assessment. If lessee or the registered holder fails to intimate the Director of Mines & Geology the discovery of such new minerals and obtain their permission within a period of thirty days from the date of working of the mineral is begun, the Director of Mines & Geology or Deputy Director of Mines & Geology may levy enhanced Seigniorage Fee and acreage assessment.

Lessee

For M/s. Aravind Granites

Proprietor


Asst. Director of Mines & Geology,
Karimnagar

XV. The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government, as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structure.

XVI. That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.

XVII. That on such determination the lessee shall have no right to compensation of any kind.

XVIII. That the [knocked down amount] / Dead Rent and Seigniorage Fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.

XIX. That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that the lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.

XX. In respect of the granite and marble, the lessee shall comply with provisions of the Granite Conservation and Development Rules, 1999 and the Marble development and conservation Rules, 2002 respectively.

9 The Lessor hereby covenants with the lessee that on the lessee paying the Dead Rent and Seigniorage Fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

9 (A). The Government reserves the right,

1. to cancel the Quarry lease granted and executed under these rules after giving a previous notice.
2. To prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.

Lessee

For M/s. Arvind Granites
Arvind Granites
Proprietor

Asst. Director of Mines & Geology,
Karimnagar

10. It is hereby expressly agreed as follows:

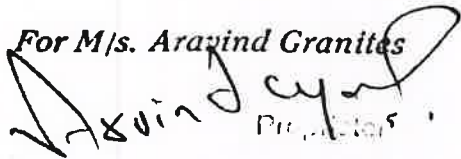
I. If any of the knock down amount / Dead Rent and Seigniorage Fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of **Rs. 88,000/-** to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determined but without prejudice to the right of action of the lessor in respect of any reach or non-observance of the lessee's covenants herein contained.

II. The expiry of determination of the lease the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stone) within one month or extended period granted by Government after paying bid amount and Seigniorage Fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not buildings which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.

III. If the lessee shall have paid the knock down amount dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of **Rs. 88,000/-** shall be returned to him at the expiration of the said term of **20 (Twenty) years**.

IV. If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knocked down amount] Dead Rent and Seigniorage Fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines & Geology whose decision thereon shall be final and binding on the parties thereto.

Lessee

For M/s. Aravind Granites

Proprietor


Asst. Director of Mines & Geology,
Karimnagar

In witness whereof **Sri K. Laxman Babu, M.Sc.**, Asst. Director of Mines & Geology of Karimnagar acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

40

THE SCHEDULE

Name of Taluk	Name of Village	Survey field	Extent	Assessment	Boundaries North, South, West and East
1	2	3	4	5	6
Manakondur	Edulagattepally	178	2.00 Hects	<p>The MRA will be prepared on the Dead Rent @ 44,000/- Per Hect, per annum.</p> <p>Or</p> <p>The Seig. Fee of Rs.1,925/- for the Super Gang-saw above 300 x 180 Cms in size, Rs. 1,625/- for the Mini Gang-saw above 270 x 150 Cms & less than 300 x 180 Cms in size and Rs.1,650/- for the below 270 x 150 Cms in size and for Rs.825/- for the below 75 Cms which ever is higher</p>	As per Sketch enclosed

Signed and delivered by the above name in the presence of _____.

Lessee

For M/s. Aravind Granites

Aravind
Proprietor

K. Laxman Babu
Asst. Director of Mines & Geology,
Karimnagar

- A1
- 12) The grantee should not cut or more any trees in the area without prior permission of the ADM&G concerned.
 - 13) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
 - 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
 - 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
 - 16) The grantee should not used explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
 - 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
 - 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G. concerned.
 - 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
 - 20) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferrous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake tank or other surface reservoir as per Regulation 127 of Metalliferrous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

Sd/- B.R.V. SUSHEEL KUMAR
DIRECTOR OF MINES AND GEOLOGY

//ATTESTED//


FOR DIRECTOR OF MINES AND GEOLOGY

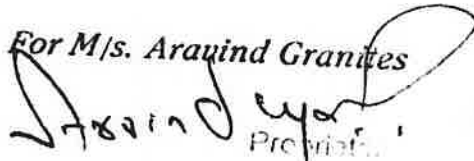
For M/s. Aravind Granites


Proprietor


Asst. Direct . of Mines & Geology
Karimnagar.

- 1) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules, 1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies thereof and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules, 1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules, 1999.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules, 1999.
- 11) The grantee should observe the provisions of Mines Act, 1952, the Mineral Conservation and Developments Rules, 1966 and the Metalliferous Mines Regulation, 1961 and Granite Conservation and Development Rules, 1999.

For M/s. Aravind Granites


Aravind Granites
Proprietor


Asst. Director of Mines & Geology
Karimnagar.

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

O.A No. 46 OF 2022 (SZ)

Perala Shekhar Rao

... Applicant

Versus

Union of India,
Rep.by its Secretary,
Union Ministry of Environment,
& Others

...Respondents

REPLY FILED BY THE 13TH RESPONDENT

M/S. T.HEMALATHA, R.RAJMOHAN & S.DEEPIKA

COUNSEL FOR RESPONDENT NO. 13